

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS 27TH NOVEMBER 1986

Present

THE HON'BLE JUSTICE SHRI K.S. PUTTASWAMY : VICE-CHAIRMAN
THE HON'BLE SHRI L.H.A. REGO : MEMBER (AM)

Application No. 871/1986(T)
W.P.No.12008/1982

Shri M. Madiah,
R/o No.293 (LIG)HBC,
Vijayanagar Extension,
Bangalore.

.... Applicant

(Shri Md. Farooq, Advocate)

1. The Union of India by its
Secretary,
Ministry of Railways,
New Delhi.

2. The Financial Adviser &
Chief Accounts Officer,
Southern Railways,
Madras.

3. Chief Engineer (Construction),
Southern Railways,
Bangalore Cantonment,
Bangalore.

.... Respondents

(Shri M. Sreerangaiah, Advocate)

This application has come up for hearing before this
Tribunal today, the Hon'ble Justice Shri K.S. Puttaswamy,
made the following:

O R D E R

Case called on more than one occasion before the pre-lunch session and the post-lunch session and finally at 4-10PM. On every occasion the applicant and his learned counsel were absent. We find that the applicant and his learned counsel were absent on the previous hearing dates also. We see no further justification to adjourn this case. We have perused the records and heard Shri M. Sreerangaiah, learned counsel for the respondents.

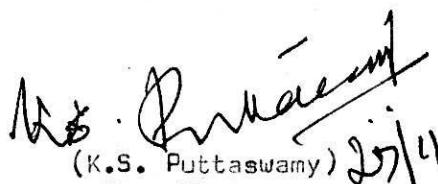
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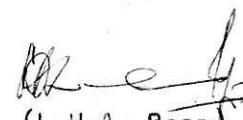
2. In this transferred application received from the High Court of Karnataka, the applicant has sought for a direction to the respondents to extend him the benefit of the 'Liberalised Pension Scheme (LPS) introduced by the Central Government from 1.4.1979.

3. The applicant retired from service on 31.10.1981 as Section Officer in the Southern Railway, owned by Government of India. In their statement of objections filed before the High Court, the respondents have asserted that the benefit of LPS had been extended to the applicant and all the amounts that are legitimately due to him have also been paid to him. At the hearing Shri Sreerangaiah has also placed the original records which conclusively establish the said plea of the respondents.

4. We find that the applicant has made a wild claim which is not in conformity with the Pension Rules regulating pensions. We find no ground to accept the wild claim of the applicant and direct the respondents to revise the Pension Payment Order settled by them in accordance with the Rules.

5. In the light of our above discussion, we hold that this application is liable to be dismissed. We therefore dismiss this application with no order as to costs.


(K.S. Puttaswamy) 27/11
Vice-Chairman
27.11.1986


(L.H.A. Rego) 27.11.86
Member (AM)
27.11.1986

am